

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHINDE DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shinde Developers Private Limited
2.	Date of incorporation of corporate debtor	19/09/1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) – Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202PN1997PTC110780
5.	Address of the registered office and principal office (if any) of corporate debtor	SECTOR NO.132/2-3, PLOT NO.22, GULMOHAR PARK, ITI ROAD, AUNDH, PUNE, Maharashtra, India, 411007
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 04/03/2025 Date of Receipt of Order by IRP: 05/03/2025
7.	Estimated date of closure of insolvency resolution process	31/08/2025 being 180 th day from commencement of CIRP
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rikenkumar Navinchandra Vira IBBI/IPA – 001/IP-P-02918/2024-2025/14491
9.	Address and e-mail of the interim resolution professional, as registered with the Board	703, Ace Florence, B P Cross Road Number 4, Neelkanth Nagar, Near Devidayal Garden, Mulund West, Mumbai – 400 080 Email ID: rikenvira2002@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	703, Ace Florence, B P Cross Road Number 4, Neelkanth Nagar, Near Devidayal Garden, Mulund West, Mumbai – 400 080 Email ID: shinde.cirp@gmail.com
11.	Last date for submission of claims	18/03/2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Same as Point 10 above

Notice is hereby given that the National Company Law Tribunal – Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Shinde Developers Private Limited** on 04/03/2025

The creditors of **Shinde Developers Private Limited** are hereby called upon to submit their claims with proof on or before 18/03/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not Applicable .

Submission of false or misleading proofs of claim shall attract penalties.

For Shinde Developers Private Limited

Sd/-

Rikenkumar Navinchandra Vira

Interim Resolution Professional

IBBI/IPA – 001/IP – P - 02918/2024 – 2025/14491

Date: 05/03/2025

Place: Mumbai

:

Bank of Maharashtra
Zonal office: Pune City Zone
 "Yashomanga" 1183-A, F.C. Road, Shivajinagar, Pune 5, Ph. : 020-2557 3409
 Email : legal_pcr@mahabank.co.in

Corrigendum

With reference to the E-Auction Sale Notice with respect to the various accounts published in Financial Express and LokSatta, Pune editions on 19/02/2025, the following changes to be noted.

No.	Particulars	Date & Time
1.	Date and Times of E-Auction - For Lot No. 19 & 20	21.03.2025 between 11.00 a.m. and 4.00 p.m
2.	Last Date of Submission of Bid with EMD	20.03.2025
3.	Inspection Date & Time For Lot No. 19 & 20	10.03.2025 to 13.03.2025 between 10.00 a.m. and 5:00 pm

All other details remain same. **Authorised officer**

PUBLIC NOTICE

Notice is hereby given by my clients Mr. Kan Rochiram Ramchandani and Mrs. Gulshan Kan Ramchandani, Both R/of: Row House No.4, Samar Paradise, Aundh, Pune - 411007, are owners of property bearing Row House No.4, in the Society known as "Samar Paradise", being constructed on land bearing Survey No. 164/1A/2, & S.No.164/1B situated at Village Aundh, District Pune (Hereinafter referred to as "Said Row House.")

My client hereby declares that Document titled as Agreement dated 01-10-1988 which was duly registered at the office of Jt. Sub-Registrar Haveli No.2 at Sr.No.15538/1988 on 03-10-1988 in respect of said Row House, together with Document titled as Sale Deed dated 08-09-1989 which was duly registered at the office of Jt. Sub-Registrar Haveli No.2 at Sr.No.14233/1989, has been lost & misplaced by them while in transit. I say that, my client's son Mr. Gurubax Ramchandani has lodged Document Lost Report No.32760-2025 dated 04-03-2025 in this regard vide Online Portal with Pune City Police. However, in order to avoid the misuse of the said document/s and by way of precautionary measure to protect their interest & of general public at large, my clients have given this Public Notice. Without prejudice, if anyone found the same and/or is in custody of said document due to any kind of claim then shall intimate the undersigned with proof thereof within 07 (Seven) days of Publication of this Notice.

Adv. Amit Kursija
 Place: Pune 101, Arihant Apartment, S. No.208, Dated: 06-03-2025 Lane opp. Gokul Hotel, Pimpri, Pune - 411018. Ph: 9326970710

"FORM NO. INC-26"

[Pursuant to Rule 30 of Companies (Incorporation) Rules 2014]

Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another

Before the Central Government (Regional Director, Western Region)

In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014

AND

In the matter of M/S HEALTHBRIDGE LIFESCENCE PRIVATE LIMITED having its Registered Office at "FL-5, HINDI VIJAY CO HOUSE, NEAR LUNKAD DREAMLAND, VIMAN NAGAR, Pune, PUNE, Maharashtra, India, 411014"

..... Applicant

Notice is hereby given to General Public that the Company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Association of the Company in term of special resolution passed at Extra Ordinary General Meeting held on Monday, 24th DAY of February 2025 to enable the company to change its Registered Office from "State of Maharashtra" to "NCT of Delhi". Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post to his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the address Everest, 5th Floor, 100, Marine Drive, Mumbai-400002, Maharashtra within fourteen days of date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

FL-5, HINDI VIJAY CO HOUSE, NEAR LUNKAD DREAMLAND, VIMAN NAGAR, Pune, PUNE, Maharashtra, India, 411014

For and on behalf of the HEALTHBRIDGE LIFESCENCE PRIVATE LIMITED
 SUBHASH CHANDRANATH BENDSURE
 DIRECTOR
 DIN: 10497201

PLACE: PUNE
 DATE: 05.03.2025

Name of the Borrowers / Property Holders and Loan Account No.	Date of Demand Notice	Date of Possession	Description of immovable properties	Outstanding Amount (Rs.) as on date
Mr DEEPAK DHONDIRAM GURAV (Borrower) & Mrs. JYOTI DEEPAK GURAV (Co-Borrower) Loan Account No. 167867510008026 and 0522675100034982	10.12.20 23	MARCH 05,2025 (Physical)	All that piece and parcel of land comprised in and forming part of Gat No 181 & 183, AAPALA GHAR, PHASE II, WING F, FLAT NO F-410, 4TH FLOOR, DHINGRAJWADI, SANASWADI, PUNE - 412210 admeasuring having 311 Sq. Ft. i.e. 28.89 Sq. Mtrs. Carpet area and Two Wheeler parking area 2 sq.mt Situated within the limits of Village Dhingrajwadi, Tal Shirur Registration District Pune	Rs. 13,85,732/- (Rupees Thirteen Lakhs Eighty Five Thousand Seven Hundred and Thirty Two Only) as on 10-12-2023 plus further interest and charges thereon plus actual expenses.

* Also the owners of the property are hereby informed that all moveable articles lying at the said property are completely at their risk. We will allow removal of these articles if owners contact us in time, i.e. within 30 days of possession date, requesting the same. Any claim regarding any loss/damage of these articles will not be valid thereafter.

Place: Pune
 Date: 07.03.2025
 Sd/-
 Authorised Officer

Bank of India
Rasta Peth Branch
 Sai Yashodatta Complex, opp. KEM Hospital, Rasta Peth, Pune 411011
 Tel. : 26060804/26060990

APPENDIX-IV
 (See rule-8(1))
POSSESSION NOTICE

Whereas The undersigned being the authorised officer of the Bank of India, Rasta Peth Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 20.12.2024 and published in newspaper Financial Express and LokSatta on 22.12.2024 calling upon the borrower M/s Naaz Agro (Partnership firm, Partners- 1. Mrs. Nasrin Ayub Shaikh, 2. Mr. Ayub Abbas Shaikh) and Guarantors Mr. Amit Anil More, Mr. Akshay Anil More & Smt. Archana Anil More to repay the amount mentioned in the notice being Rs.1,13,03,129.47/- (Rupees one crore thirteen lacs three thousand one hundred twenty-nine rupees and forty-seven paise) within 60 days from the date of receipt/ acknowledgement of the said notice.

The borrowers/guarantor having failed to repay the amount, notice is hereby given to the guarantor and the public in general that the undersigned has taken possession of the property/asset described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 05th day of March of the year 2025.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India, Rasta Peth branch for an amount Rs.1,13,03,129.47/- (Rupees one crore thirteen lacs three thousand one hundred twenty-nine rupees and forty-seven paise) (contractual dues upto the date of notice) with further interest thereon @ 11.35% p.a. compounded with monthly rests, and all costs, charges and expenses incurred by the Bank, till repayment by you.

The guarantor's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

The industrial land admeasuring area 0.69 Ha in name of Mr. Ayub Abbas Shaikh & Mrs. Nasrin Ayub Shaikh situated at Gat no.45, Off. Modhave -Waki Road, Village Chaudharwadi, Tal-Baramati, Dist-Pune-412306 along with proposed EC poultry shed and other structures thereon.

Boundaries for Property

East- Boundary North- Gat no.42
 West- Gat No.47 South- Gat No.46

Owned by Partners of the firm Naaz Agro Mrs.Nasrin Ayub Shaikh & Mr.Ayub Abbas Shaikh)

Date: 05-03-2025 Authorised Officer
 Place: PUNE (Chief Manager, Bank of India, Rasta Peth Branch)

Asset Recovery Branch :
 2nd Floor, Aparkar Highschool Building, Somwar Peth, Pune - 11. Mob. 7030924078
 E-mail : bmrgr1453@mahabank.co.in

POSSESSION NOTICE
 [Appendix IV under the Act - rule- 8(1)]

Whereas the undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act - 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 07/08/2021 calling upon the Borrowers Mr. Sandip Maruti Sapkal and Guarantor Mr. Sagar Ashok Karnale to repay amount mentioned in the Notice being full the amount Rs. 17,53,358.00 (Rupees Seventeen Lakh Fifty Three Thousand Three Hundred Fifty Eight Only) plus unapplied interest (at present) 7.40% p.a. w.e.f. 26.03.2021 plus future interest as per applicable rate apart from penal interest, cost and expenses minus recovery, if any within 60 days from the date of the said Notice.

The Borrower Mr. Sandip Maruti Sapkal and Guarantor Mr. Sagar Ashok Karnale having failed to repay the amount, Notice is hereby given to the Borrowers and the Public in general that the undersigned has taken physical possession of the property described herein below, in the exercise of the powers conferred on him under sub-section (4) of the Section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 and pursuant to the Order No. DC/4/Secu/SR/41/2022 dated 20/04/2023 passed by Honorable District Magistrate, Satara, on this 5th Day of March of the year 2025.

The Borrowers/Guarantors/Mortgagors in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Maharashtra, Asset Recovery Branch, Pune for an amount of Rs. 17,53,358.00 (Rupees Seventeen Lakh Fifty Three Thousand Three Hundred Fifty Eight Only) and interest, cost and expenses thereon as mentioned above.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises.

Description of Immovable Property:

Flat No. S-7 on the 2nd Floor of the Building Three Homes Apartment admeasuring 56.67 Sq. Mtr. (Built Up) consisting of 3 rooms and constructed on all those piece and parcel of land situate and being and lying at Village: Saidapur in the registration District: Satara, Sub District: Satara admeasuring 961.78 Sq. Mtr., bearing CTS/S. No. 88/2B, Plot No. 9 to 12 and Bounded as follows: On or towards East: Open Space & 9 mtr. wide road. On or towards South: Open Space, On or towards West: Flat No. S-3, On or towards North: Flat No. S-8.

Date: 05/03/2025 Chief Manager & Authorized Officer,
 Place: Saidapur Bank of Maharashtra

Bank of Maharashtra
Sangamwadi Branch : Plot No. 14 CS No.174
 Dhole Patil Road, Nr Hotel Kapila, Sangamwadi, Pune-411001, Ph : 020-26160334
 Email : borm822@mahabank.co.in

Possession Notice
 Appendix IV (See-Rule-8(1)) (For Immoveable Property)

Whereas, the undersigned being the Authorized Officer of Bank of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 3 of the Security Interest (Enforcement) Rule, 2002, issued a Demand Notice dated 06.11.2024 calling upon the borrower, M/s Shrestha Tooling Solutions (Proprietor - Mrs Shruti Shivanand Burge) to repay amount mentioned in the notice being Rs. 36,98,724.00 (Rupees Thirty six lakhs ninety eight thousand seven hundred twenty four Only) plus interest thereon @ 12.30 % w.e.f. 06/11/2024 and penal interest @2% thereon within 60 days from the date of receipt of the said Notice.

The above borrower / Guarantor / Mortgagor having failed to repay the amount, Notice is hereby given to the borrower/s and the public in general that the undersigned has taken Symbolic possession of the properties described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act read with Rule 8 of the said rules on this 3rd day of March of the year 2025.

The borrower / Guarantor / Mortgagor in particular and the public in general is hereby cautioned not to deal with the said hypothecated assets and any dealings with the said hypothecated assets will be subject to the charge of Bank of Maharashtra for an amount of Rs.36,98,724.00 (Rupees Thirty six lakhs ninety eight thousand seven hundred twenty four Only) plus interest thereon @ 12.30 % w.e.f. 06/11/2024 and penal interest @2% thereon and, cost and other expenses till date of repayment of the entire dues.

The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises.

Description Of Hypothecated Assets

CNC Vertical Machine Model BMV60+ SL No. 31776 (Maker - Bharat Fritz Wern Ltd) along with supportive machine and stocks at Shop No. 8, Gat No. 441, Khadi Machine Road, Adarsh Nagar, Moshi, Pune - 412105.

Date: 03/03/2025 Authorised Officer,
 Place: Pune Bank of Maharashtra

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHINDE DEVELOPERS PRIVATE LIMITED

Sl. No.	RELEVANT PARTICULARS	Shinde Developers Private Limited
1.	Name of corporate debtor	Shinde Developers Private Limited
2.	Date of Incorporation of corporate debtor	19/08/1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202PN1997PTC110780
5.	Address of the registered office and principal office (if any) of corporate debtor	SECTOR NO.132/3, PLOT NO.22, GULMOHAR PARK, M ROAD, AUNDH, PUNE, Maharashtra, India, 411007
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 04/03/2025 Date of Receipt of Order by IRP: 05/03/2025
7.	Estimated date of closure of insolvency resolution process	31/08/2025 being 180th day from commencement of CIRP
8.	Name and registration number of the insolvency professional acting as interim resolution professional	M. Rikenkumar Navinchandra Vira IBI/IRP - 001/IRP-02918/2024-2025/14491
9.	Address and e-mail of the interim resolution professional, as registered with the Board	703, Ace Florence, B P Cross Road Number 4, Neelkanth Nagar, Near Devdipal Garden, Mulund West, Mumbai - 400 080 Email ID: rikenv2002@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	703, Ace Florence, B P Cross Road Number 4, Neelkanth Nagar, Near Devdipal Garden, Mulund West, Mumbai - 400 080 Email ID: shinde.oirp@gmail.com
11.	Last date for submission of claims	18/03/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, as ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Same as Point 10 above

Notice is hereby given that the National Company Law Tribunal - Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Shinde Developers Private Limited** on 04/03/2025.

The creditors of **Shinde Developers Private Limited** are hereby called upon to submit their claims with proof on or before 18/03/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05/03/2025
 Place: Mumbai
 For Shinde Developers Private Limited
 Sd/-
 Rikenkumar Navinchandra Vira
 Interim Resolution Professional
 IBI/IRP - 001/IRP - P - 02918/2024 - 2025/14491

केनरा बैंक Canara Bank
 Regional Office Pune II, S. No. 436, 3rd Floor, Sukhwani Business Hub,
 Near Nashik Phata Metro Station, Kasarwadi, Pune 411026
 Mob. : 9406880047, 8055811876

Sale Notice

E-Auction Sale Notice for Sale of Immoveable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Constructive Possession of which has been taken by the Authorised Officer of Canara Bank, Respective Branches, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on 25/03/2025 for recovery of below mentioned amount plus further interest and charges due to the various branches of Canara Bank from Borrower. Details of full description of the immovable properties, Reserve Price, EMD and last date to deposit EMD are as follows:

Sl. No.	Name of the Branch & Name & Address of the Borrowers	Outstanding Amt. & Type of Possession	Location & Details of the Properties	Reserve Price EMD & Last date to deposit EMD Known Encumbrance	Branch Name, Contact No. and E-mail ID
1.	Branch : Ranjangaon M/S. Sarthak Enterprises, Shop No. S. No. 142 Near Malangshaha, Baba Darga, Maruti Ali, Sardar Peth, Tal-Shirur Mcd, Maharashtra- 412210, Mr. Satish Dattu Bankar, Flat No 4 Swami Sadan, Joshi Wadi Nagar Pune Road, Taluka Shirur, Pune, Maharashtra-412210 and Mr. Sunil Savalaram Panmand Flat No 108 Diamond Plaza, Oppo C T Bora College, Shirur, Pune, Maharashtra-412210.	Rs. 17,38,714.72 /- (Rupees Seventeen Lakh Thirty Eight Thousand Seven Hundred and Fourteen and Paise Seventy Two Only) being the amount due as on 01.12.2021 along with further interest thereon w.e.f.01.12.2021 at contractual rate of interest till the date of payment, incidental expenses, other charges, costs etc. Type of Possession : Constructive	All that part and parcel of property under C.T.S No 2033B/8 admeasuring 688.57 Sq. Mtrs in which "Swami Sadan" building on second floor, flat No 4, admeasuring 390 sq. fts. Built up at village Shirur (Joshiwadi), Tal-Shirur, Dist- Pune bounded by Boundaries : North : Internal Road, South : Flat No 20, East : Flat No 3, West : Internal Road	R.P. : Rs. 8.50 Lakhs EMD : Rs. 0.85 Lakh 24/03/2025 by 5:00 pm Not known to Bank	Ranjangaon Branch (Ph No. 7710055284) E-mail ID : cb3407@canarabank.com
2.	Branch : Ranjangaon Mr. Shahaji Vitthal Padwal, Durga Mata Mandir, Ap Kharadi, Pune, Maharashtra-411014.	Rs. 4,82,841.50/- (Rupees Four Lakh Eighty Two Thousand Eight Hundred and Forty One and Paise Fifty Only) being the amount due as on 06.03.2022 along with further interest thereon w.e.f.06.03.2022 at contractual rate of interest till the date of payment, incidental expenses, other charges, costs etc. Type of Possession : Constructive	All parts and parcel of Gat No 1311 out of which 00H. 10R in which S. S Plaza building on fourth floor, Flat no 502, admeasuring 550 sq fts built up at village Shikrapur, Tal - Shirur, Dist - Pune bounded by Boundaries : North : Flat No 501, South : Flat No 503, East : Open, West : Service Road.	R.P. : Rs. 8.75 Lakhs EMD : Rs. 0.88 Lakh 24/03/2025 by 5:00 pm Not known to Bank	Ranjangaon Branch (Ph No. 02138 0243281 / 7755926617) E-mail ID : cb3407@canarabank.com
3.	Branch : Ranjangaon Mr. Somnath Baba Dalvi, Ap Shikrapur, Tal Shirur, Pune, Maharashtra- 412208 And Mr. Pravin Pandurang Kambale 483 Bhedasaogon Harijan Vada, Bhedasaogon, Ap Shahuwadi, Kolhapur, Maharashtra-416124	Rs. 4,64,272.99/- (Rupees Four Lakh Sixty Four Thousand Two Hundred and Seventy Two and Paise Ninety Nine Only) being the amount due as on 04.02.2022 along with further interest thereon w.e.f.04.02.2022 at contractual rate of interest till the date of payment, incidental expenses, other charges, costs etc. Type of Possession : Constructive	All parts and parcel of Gat No 1311 out of which 00H. 10R in which S. S Plaza building on first floor, Flat no 205, admeasuring 550 sq fts built up at village Shikrapur, Tal - Shirur, Dist - Pune bounded by Boundaries : North : Flat No 204, South : Flat No 206, East : Open, West : Service Road	R.P. : Rs. 9.00 Lakhs EMD : Rs. 0.90Lakh 24/03/2025 by 5:00 pm Not known to Bank	Ranjangaon Branch (Ph No. 02138 0243281 / 7755926617) E-mail ID : cb3407@canarabank.com
4.	Branch : Savindane Mr. Trilokchandra Ramrithr Varma, Sr No 163 H No 7 Bhukan Wasti Lane No B11 Lohgaon Pune Pune Maharashtra 410047 and Mrs. Poonam Varma Vishanoharpur Maskanwa, Gonda, Uttar Pradesh.	Rs. 11,81,682.00/- (Rupees Eleven Lakh Eighty One Thousand Six Hundred Eighty Two Only) being the amount due as on 16.02.2024 along with further interest thereon w.e.f 16.02.2024 at contractual rate of interest till the date of payment, incidental expenses, other charges, costs etc. Type of Possession : Constructive	All that piece and parcel of Property of the Flat No. 407 on the Fourth floor admeasuring 413 sq.ft. i.e. 38.38 sq.mtr carpet area and alongwith one common parking in the B Building known as Amrut Kalash constructed on the land bearing Gat No. 1259 admeasuring 00 H 80 R out of total land admeasuring about 01 H 85 R, situated at Village Shikrapur, Taluka Shirur District Pune and within the jurisdiction of Sub- Registrar, Talegaon-Dhamdhere/Shirur, Zilla Parishad Pune, Taluka Panchayat Samiti Shirur and within the limits of Grampanchayat Shikrapur and said land boundaries as under Boundaries : On or towards the East : By Zilla Parishad Road, On or towards the South : By remaining land out of Gat. No. 1259, On or towards the West : By Area 00H 40 R of Mr. Sanjay Satav out of Gat No. 1259, On or towards the North : By Gat No. 1260	R.P. : Rs. 13.25 Lakhs EMD : Rs. 1.33 Lakh 24/03/2025 by 5:00 pm Not known to Bank	Savindane Branch (Ph No. 02162 230221 / 9021833115) E-mail ID : cb15446@canarabank.com
5.	Branch : Pimpri Main M/S Pawan Lift, At Post Nandgaon, Tal Satara, Dist Satara, Pune Maharashtra-415107, Mr. Ranjit Pralhad Deshmukh, At Post Nandgaon, Tal Satara, Dist Satara, Pune Maharashtra-415107, Mrs. Jagdish Vijaysinh Shinde, At Asangaon Post Dahigaon, Tal Koregaon, Dist Satara, Asangaon, Maharashtra-415524	Rs. 24,91,936.22/- (Rupees Twenty Four Lakh Ninety One Thousand Nine Hundred and Thirty Six and Paise Twenty Two Only) as on 03.02.2022 along with further interest thereon w.e.f.03.02.2022 at contractual rate of interest till the date of payment, incidental expenses, other charges, costs etc. Type of Possession : Constructive	All that Parts and Parcels of the Flat No. 504, adm. 58.09 sq. mtrs, built up area situated on the 4th Floor of A Wing of the building namely "Sonashwini Residency" constructed in the area admeasuring 0=14.50R of the Revision Survey No 28A/3, admeasuring 0=16R + 0=01R of Vanvaswadi, Tal and Dist. Satara, bounded by : On the North by : Open Space, On the South by : Open Space, On the East by : Flat No 503 On the West by: B Wing.	R.P. : Rs. 15.25 Lakhs EMD : Rs. 1.53 Lakh 24/03/2025 by 5:00 pm Not known to Bank	Shendre Branch (Ph No. 02162-279228 / 881726025) e-mail ID cb15413@canarabank.com
6.	Branch : Pimpri Main Mrs. Reshma Nitin Ghorpade and Mr Nitin Ramchandra Ghorpade, 29/14, Nil-Ganga Housing Society, Indrayani Nagar, Bhosari, Pune - 411026.	Rs. 31,38,544/- (Rupees Thirty One Lakhs Thirty Eight Thousand Five Hundred Forty Four Only) being the amount due as on 31.10.2022 along with further interest thereon w.e.f.31.10.2022 at contractual rate of interest till the date of payment, incidental expenses, other charges, costs etc. Type of Possession : Constructive	EMT of Flat No 903 adm area about 56.38 sq. mtrs. Situated on 9th Floor in the building "B" in the scheme known as MHADA MG SANET 254 on land bearing S. No. 309 Village Pimpri Waghere Taluka Haveli Dist Pune situated within local limits of the PCMC.	R.P. : Rs. 41.75 Lakhs EMD : Rs. 4.18 Lakh 24/03/2025 by 5:00 pm Not known to Bank	Pimpri Main Branch (Ph No. 020-27420205/ 7755926608) e-mail ID cb0418@canarabank.com,
7.	Branch : Shikrapur Shri. Abhay Ashok Shelke Haribhau Khedakar (Mortgagor) At Post Shikrapur Tal Shirur Pune 412208 Shri. Ram Eknath Shelkar (Guarantor) Shriteej Vihar Talegaon Road Room No 303 Shikrapur Tal Shirur Pune 412208 and Shri. Sampat Shivaji Shinde (Guarantor) At Post Talegaon Dandhere Tal Shirur Dist Pune 412208.	Rs. 6,00,399.23/- (Rupees Six Lakh Three Hundred Ninety Nine and Paise Twenty Three Only) as on 07.05.2024 along with further interest thereon w.e.f 07.05.2024 at contractual rate of interest till the date of payment, incidental expenses, other charges, costs etc. Type of Possession : Constructive	All that piece and parcel of Flat bearing No. 3, situated on the ground floor of the building known as KSHITIJ VIHAR PHASE 1, admeasuring 261 sq.ft. i.e. 24.24 sq. mts, bearing Grampanchayat property No. 2445 constructed upon Gat No. 1313/2, situated at Village Shikrapur, Taluka Shirur, within the limits of Grampanchayat Shikrapur, Zilla Parishad Pune and within the jurisdiction of Sub Registrar, Talegaon Dhamdhere. Boundaries: East: Flat No. 2, West: Flat No. 4, South: Open Space, North: Parking	R.P. : Rs. 6.25 Lakhs EMD : Rs. 0.63 Lakh 24/03/2025 by 5:00 pm Not known to Bank	Shikrapur Branch (Ph No. 7755926624) e-mail ID cb3774@canarabank.com
8.	Branch : Ranjangaon Mr. Bhausaheb Sopan Pandharkar (Borrower), Gat No. 184 L & T Phata Next to Delux bearing Ltd Sanaswadi, Taluka Shirur, Pune, Maharashtra- 412208, and Mr. Mahendra Sajinath Mandlik (Guarantor), At Post Shikrapur, Taluka Shirur, Pune, Maharashtra-412208	Rs. 10,37,502.00/- (Rupees Ten Lakhs, Thirty Seven Thousand, Five Hundred Two Only) being the amount due as on 03.03.2022 along with further interest thereon w.e.f 03.03.2022 at contractual rate of interest till the date of payment, incidental expenses, other charges, costs etc. Type of Possession : Constructive	All that piece and parcel of the property Gat no. 1311 out of which 00H. 10 R. in which S. S. Plaza building on second floor flat no. 301 admeasuring 550 Sq. Ft. built up at village Shikrapur, Tal - Shirur, Dist. Pune the said Flat is bounded by: Boundaries : North : Open, South : Flat no. 302, East : Open, West : Service road.	R.P. : Rs. 9.00 Lakhs EMD : Rs. 0.90 Lakh 24/03/2025 by 5:00 pm Not known to Bank	Ranjangaon Branch (Ph No. 02138 0243281 / 7755926617) E-mail ID : cb3407@canarabank.com
9.	Branch : Ranjangaon Mr. Dattatray Ananda Pawar, Hs No 1571/1, Jakatemala, A/O Shikrapur, Di Pune, Maharashtra-412208, Mr. Sandip Ananda Pawar, Pimpalgaon Kauda, Nagar, Ahmednagar, Maharashtra-414005, & Mr. Arun R Mhaske, At And Post Pimpalgaon Kaouda, Taluka And Dist Ahmednagar, Maharashtra-414005	Rs. 11,21,590.62/- (Rupees Eleven Lakh Twenty One Thousand Five Hundred and Ninety and Paise Sixty Two Only) being the amount due as on 15.12.2021 along with further interest thereon w.e.f.15.12.2021 at contractual rate of interest till the date of payment, incidental expenses, other charges, costs etc. Type of Possession : Constructive	All parts and parcel of Gat No 1311 out of which 00H. 10R in which S. S Plaza building on fourth floor, Flat no 507, admeasuring 550 sq fts built up at village Shikrapur, Tal - Shirur, Dist - Pune bounded by Boundaries : North : Flat No 506, South : Flat No 508, East : Open, West : Service Road.	R.P. : Rs. 8.75 Lakhs EMD : Rs. 0.88 Lakh 24/03/2025 by 5:00 pm Not known to Bank	Ranjangaon Branch (Ph No. 02138 0243281 / 7755926617) E-mail ID : cb3407@canarabank.com

Date: 06/03/2025
 Place: Pune
 For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or (www.banknet.com) may contact, Canara Bank, respective Branch during office hours on any working day.
 Authorized Officer,
 Canara Bank

फॉर्म ए जाहीर घोषणा

(भारतीय नदारी आणि दिवाळखोरी मंडळाच्या विनियम 6 अंतर्गत
(कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी निराकरण प्रक्रिया) विनियम, 2016)

शिंदे डेव्हलपर्स प्रायव्हेट लिमिटेड च्या धनकोचे लक्ष वेधण्यासाठी

संबंधित तपशील

1	कॉर्पोरेट कर्जदाराचे नाव	शिंदे डेव्हलपर्स प्रायव्हेट लिमिटेड
2	कॉर्पोरेट कर्जदाराच्या समावेशाची तारीख	19/09/1997
3	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदार समाविष्ट / नोंदणीकृत आहे	कंपन्यांचे निबंधक (आरओसी) - पुणे
4	कॉर्पोरेट कर्जदाराचे कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्रमांक	U45202PN1997PTC110780
5	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा पत्ता (असल्यास)	सेक्टर क्र. 132/2-3, प्लॉट क्र. 22, गुलमोहर पार्क, आयटीआय रोड, औंध, पुणे, महाराष्ट्र, भारत, 411007
6	कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याची तारीख	ऑर्डरची दिनांक : 04/03/2025 आयआरपी द्वारे ऑर्डर मिळाल्याची दिनांक : 05/03/2025
7	दिवाळखोरी निराकरण प्रक्रिया बंद होण्याची अंदाजित तारीख	31/08/2025 सीआयआरपी सुरु झाल्यापासून 180 वा दिवस
8	अंतरिम ठराव व्यावसायिक म्हणून काम करणाऱ्या दिवाळखोर व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	श्री. रिकेनकुमार नवीनचंद्र विरा IBBI/PA-001/IP-P-02918/2024-2025/14491
9	बोर्डाकडे नोंदणीकृत असलेल्या अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ई-मेल	703, एस फ्लोरेन्स, बी पी क्रॉस रोड क्र. 4, नीलकंठ नगर, देवीदयाळ गार्डन जवळ, मुलुंड पश्चिम, मुंबई- 400 080 ईमेल आयडी: rikenvira2002@gmail.com
10	अंतरिम ठराव व्यावसायिकांशी पत्रव्यवहार करण्यासाठी वापरला जाणारा पत्ता आणि ई-मेल	703, एस फ्लोरेन्स, बी पी क्रॉस रोड क्र. 4, नीलकंठ नगर, देवीदयाळ गार्डन जवळ, मुलुंड पश्चिम, मुंबई - 400 080 ईमेल आयडी : shinde.cirp@gmail.com
11	दावे सादर करण्याची शेवटची तारीख	18/03/2025
12	कलम 21 च्या उप-कलम (6ए) च्या खंड (बी) अंतर्गत, अंतरिम ठराव व्यावसायिकद्वारे निश्चित केलेले कर्जदारांचे वर्ग, जर असतील तर	उपलब्ध नाही
13	वर्गातील कर्जदारांचे अधिकृत प्रतिनिधी म्हणून काम करणाऱ्यासाठी ओळखल्या गेलेल्या दिवाळखोर व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	उपलब्ध नाही
14	(ए) संबंधित फॉर्म आणि (बी) अधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध आहेत	वेब लिंक : https://ibbi.gov.in/en/home/downloads प्रत्यक्ष पत्ता: वरील पॉइंट 10 प्रमाणेच

याद्वारा सूचना देण्यात येते की माननीय राष्ट्रीय कंपनी कायदा न्यायाधिकरण - मुंबई येथे दि. 04/03/2025 रोजी शिंदे डेव्हलपर्स प्रायव्हेट लिमिटेड चे परिसमापन सुरु होण्यास आदेश दिला आहे.

शिंदे डेव्हलपर्स प्रायव्हेट लिमिटेड च्या धनकोंना 18/03/2025 रोजी किंवा त्यापूर्वी एंटी क्र. 10 अनुसार नमूद केलेल्या पत्त्यावर अंतरिम ठराव व्यावसायिकाकडे पुराव्यासह त्यांचे दावे सादर करण्याचे आवाहन करण्यात आले आहे. आर्थिक कर्जदारांनी त्यांचे दावे पुराव्यासह इलेक्ट्रॉनिक माध्यमातूनच सादर करावेत. इतर सर्व कर्जदार पुराव्यासह वैयक्तिकरित्या, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमातून दावे सादर करू शकतात.

वर्ग असलेले आर्थिक धनको प्रवेशिका क्र. 12 च्या सूचिबद्ध असलेले, फॉर्म सीए - उपलब्ध नाही, मधील वर्गाचे अधिकृत प्रतिनिधी म्हणून कार्यरत प्रवेशिका क्र. 13 च्या अनुसार सूचिबद्ध तीन नादारी व्यवसायिकांमधून त्यांच्या अधिकृत प्रतिनिधीची निवड दर्शवू शकतील.

खोटे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड होऊ शकतो.

शिंदे डेव्हलपर्स प्रायव्हेट लिमिटेड करिता
स्वा./- रिकेनकुमार नवीनचंद्र विरा

दिनांक : 05/03/2025

ठिकाण : मुंबई

IBBI/PA-001/IP - P-02918/2024 2025/14491